पंजाब के मुख्य मंत्री के विरुद्ध लगाये गये श्रारोपों को जांच

Oral Answers

*६७२. श्री ए० ी० बाजवेयी: क्या प्रधात मंत्रो २६ ग्रगस्त, १६६३ को राज्य सभा में तारांकित प्रश्न संख्या ३०६ के दिये गये उत्तर को देखेग भ्रौर यह बताने की क्रपा करेंगे कि:

- (क) क्या उन्होंने पंजाब के मुख्य मंत्रों के विरुद्ध गैर-कम्यनिस्ट विरोधी दलों द्वारा लगाये गये ग्रारोपों की व्यक्तिगत जांच पूरी कर ली है ; ग्रौर
- (ख) यदि हां, तो वह किस निष्कर्ष पर पहुंचे हैं ?
- † [ENQUIRY INTO THE CHARGES LEVELLED AGAINST PUNJAB CHIEF MINISTER
- *672. SHRI A. B. VAJPAYEE: Will the Prime Minister be pleased to refer to the answer given to Starred Question No. 309 in the Rajya Sabha on 29th August, 1963 and state:
- (a) whether he has completed the personal enquiry into the charges levelled against the Chief Minister of Punjab by the non-Communist opposition parties; and
- (b) if so, what is the conclusion he has arrived at?1

वैदेशिक कार्य मंत्रालय में उपमंत्री (श्री दिनेश सिंह) (क) ग्रीर (ख) : मुख्य मंत्री पंजाब के विरुद्ध लगाये गये श्रारोपों से सम्बन्धित कागजात की जांच पडताल ग्रभी म्कम्मल नहीं हुई है। विदित हो कि इन ग्रारोपों में से कई एक लगभग दो वर्ष या उससे पहले कांग्रस के अध्यक्ष को मिल थे वे ग्रारोप एक उप-समिति को भेजे गए. जो इस नतीजे पर पहुंची थी कि उनमें कोई ग्राः तियत नहीं थी । श्रव उनकी ग्रौर दूसरे ग्रारोपों की, इकट्ठी जांच पड़ताल, उन ग्रा-रोपों के जवाबों के साथ जो कि मुख्य मंत्री से प्राप्त हए हैं, हो रही है।

†[THE DEPUTY MINISTER IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI DINESH SINGH): (a) and (b) The examination of the papers relating to the charges against the Chief Minister of the Punjab has not yet been completed. It may be mentioned that many of these charges were received about two years or more ago by the President of the Congress. These were referred to a sub-committee, which came to the conclusion that there was nothing substantial in These and the additional charges are now being examined together with the replies to them received from the Chief Minister.]

SHRI A. B. VAJPAYEE: Now that the Government have taken official cognizance of the enquiry conducted by the Congress President may I know, Sir, whether the report of that enquiry will be made available to the Members so that we are in a position to know whether that Committee considered the issue as an internal affair of the Congress or an issue involving high principles of public conduct?

SHRI JAWAHARLAL NEHRU: Sir, I do not think that it would be proper for me because it is not in my province to request the Congress President to give a report of an enquiry that was conducted some two or three years ago. That would be a novel way of approaching this question, getting some papers which are confidential with them. It was mentioned in reply to the question that it was merely for the information of the hon. Members

May I add that to some extent I am guilty for the delay in considering these matters now, because I had decided to look into all these papers myself personally. I had previously decided these papers to be looked through to be examined by some senior officials. But I have been so heavily occupied during these days

of Parliament that I have been unable to do it. The fault is partly mine. Now, of course, lately, these are old charges. And recently many further papers in this connection have been received and the Punjab Government has supplied numerous papers, their comments. It is a very big file, very big bundle. It will take a little time to examine all these.

SHRI A. B. VAJPAYEE: Sir. the Chief Minister of Punjab has indicated in the State Assembly yesterday his readiness to face a judicial enquiry which shows that he too is eager to vindicate his position or he too wants to have an opportunity to clear himself. But he has laid down certain absurd conditions in regard to such enquiry. May I know, Sir, whether the hon. Prime Minister would impress upon the Chief Minister of Puniab the desirability of agreeing to a judicial enquiry without any preconditions, and gratefully?

Shri JAWAHARLAL NEHRU: Sir, I have seen in only this morning's newspapers something about what the Chief Minister has said, about his being perfectly prepared to have an enquiry. I know nothing else. I have not had any other communication about it.

As for the conditions which the hon. Member mentioned, it may be feasible or not feasible. I do not think he has said that. The enquiry should not last more than a month, that is the only condition I remember.

SHRI A. B. VAJPAYEE: Here is one more condition.

SHRI JAWAHARLAL NEHRU: And the other condition is that if he is found guilty he should be punished; if not, then his accusors should be punished.

Shri A. B. VAJPAYEE: May I know, Sir, if the hon. Prime Minister is aware of the hectic lobbying that is going on in favour of Mr. Kairon inside Parliament and outside it, and

whether he is in a position to assure this House that no amount of lobbying will deter him in taking into consideration the basic issues that are involved in this question?

SHRI JAWAHARLAL NEHRU: do not know. One thing I may say, Sir just to explain the position. This matter has been referred to in Parliament and, to some extent, discussed. But it is not a matter for Parliament to consider really, if I may say so with all respect to you, Sir, because essentially it is a matter which the Punjab Assembly being an autonomous State and autonomous Assembly. has to consider and express its opinion upon. It would be outside the scope, almost Constitutional scope, for us in Parliament to consider that open to us to consider other aspects of the matter as we did, but essentially it is for the Punjab Assembly. No Constitutional difficulty has arisen in Punjab. Government has not there, the Assembly has not failed to function; they are functioning. therefore, normally, it is for them to consider.

As for the question that the hon Member has asked me, about lobbying I suppose the hon. Member knows more about it than I do. I do not go and sit in the Central Hall. It appears to me that if there is lobbying, there is lobbying of all kinds and in every direction.

شری عبدالغنی: ابهی حال میں شری موهن سلکھ ترک کے خلاف درجنوں کیس چلے - پنجاب گورنمنت نے چلائے جب انہوں نے اعلیٰ عدالت کو پشجاب کے باہر ان کیسیز کو ترائی کونے کے لئے کہا تو اس وقت یہ آرڈر هو گئے که باهر آرائی هونگے - اباس حار نے اچانک تمام چارجز کو

وایس لے لیا ہے۔ وہ تمام کیسیز وایس لے لئے گئے ہیں - تو کیا یہ چھز پلجاب گورنمات اور وہاں کے چیف منسٹر کی گلٹی کونشن کو ظاهر نههن کرتی - مهن یه عرض کرنا جاهتا هوں که جدلی بهی پریویس ججملت هو چکے هيں جنو جو استخجور ياس هوئے هيں ان کا خيال رکھا جائے اور کپور اور کرزرائی کیس میں ان کے خلاف جو باتیں کہی گئهں هيں ان سب باتوں کو خيال میں رکھ کر انصاف کے لیے انہیں کورٹ میں لایا جانا چاھئے -

†शि प्रबद्धल रानी : ग्रभी हाल में श्री मोहन सिंह तर्क के खिलाफ दर्जनों केस चले। पंजाब गवर्नमेंट ने चलाये । जव उन्होंने माला भ्रदालन को पंजाब के बाहर इन केसेस को टाई करने के लिए कहा तो उस वक्त यह म्रार्डर हो गये कि बाहर ट्राई होंगे । म्रब सरकार ने अचानक इन तमाम चार्जिज को बापस ले लिया है। वह तमाम केसेस वापस ले लिए गये हैं। तो क्या यह चीज पंजाब गवर्नमेंट भौर वहां के चीफ मिनिस्टर की गिल्टी कोंशस को जाहिर नहीं करती । मैं यह अर्ज करना चाहता हुं कि जितने भी प्रिवियस जजमेंट हो चुके हैं जो जो इस्टिक्चर पास हुए हैं उन का ख्याल रखा जाये श्रौर कपूर श्रौर गरेवाल केस में उन के खिलाफ जो बातें करो गई हैं उन सब को ख्याल में रख कर इसाफ के लिये उन्हें कोर्ट में लाया जाना चाहिये ।

श्री सभापति : जब ग्राप बोलते हैं तो उस वक्त मना करना बेकार है, स्राप तकरीर कर रहे हैं या मुख्तसर सवाल कर रहे है ?

شرى عبدالغلى: ابهي تهتي منستر صاحب نے کہا کہ دو سال سے زیادہ سیے ہوا کہ جب کوئی چارے شہت كانگريس يريذيذنت كو ديا گيا تها اور برائم ملستر صاحب نے کہا وہ رپورٹ میں یہاں پر نہیں رکھ سکتا هون - مين أن كوياد دلانا جاهتا ھوں کہ جو پٹیشن شری کیروں <u>کے</u> خلاف دی گئی تھی اس میں میں بهی ایک سگفیتری تها اور اب بهی ھوں اس پر پارلھمنٹ بورق نے جو جواب دیا اور اس کی کنستریکتهو ریسپنسبیلیتی چیف منستر پر دالی اور چھف منسٹر نے ریزائن کونے کا آفر دیا حو که ملظور نهیس کی گئی -

†शि ग्रब्दुल गनी : ग्रभी डिप्टी मिनिस्टर साहब ने कहा कि दो साल से ज्यादा समय हुम्रा कि जब कोई चार्जशीट कांग्रेस प्रेसीडेंट को दिया गया था ग्रीर प्राइम मिनिस्टर साहब ने कहा वह रिपोर्ट मैं यहाँ पर नहीं रख सकता हूं। मैं उन को याद दिलाना चाहता हं कि जो पिटीशन श्री कैरों के खिलाफ दी गई थी उस में मैं,भी एक सिगनेटरी था भ्रौर श्रब भी हूं इस पर पालियामेंट बोर्ड ने जो जवाब दिया स्रौर इस की कंस्ट्रक्टिव रेस्पांसिबिलिटी चीफ मिनिस्टर पर डाली ग्रौर चीफ मिनिस्टर ने रिजाइन करने का ग्राफर दिया जोकि मंज्र नहीं की गई।]

भी सभापति : ग्रब ग्राप चुप हो जायें।

شری عبدالغلی: تو میں یه کهتا ھوں که ذیاتی منستر صاح نے جو ورمايا هے ايک غلط بهائي کی هے - ان پر چارج لکایا کہا هے اور کنستریکتیو ریسهنسهبلیتی دالی كُنِّي هِ - ميں يه عرض كرنا جاهنا ھوں کہ د سال پہلے جو میں نے پتیشن دی تهی اور کیروں پر ريسپلسبهلهاي دَالي كُنُي تهي چونك مهن اس کا سکنهتری هون جو چارج شهت دیا گیا تها تو میں پوچهنا چاهتا دول که پرائم منستر صاحب سے چونکہ چارجز جو دئے میں وہ میرے ھاتھ میں ھیں اور میں نے یہ ریکویست کی نھی که ان کے خلاف انکوائری کی جائے اور انہوں نے کہا كه مين انكوائري كرونكا - جب سردار پرتاپ سنگه کهتے هیں که انکوائری کیجگے تو هم بھی بالکل تهار ههن اور نه صرف اینے پووسهکهوشن کو پروڈیوس کریلگے بلکه جوڈیشیل یا سپریم کور کات کوئی بھی جبے جو بھی فیصلہ دے کا اس کے مطابق یا ھم اندر جائیلکے یا وہ جہل کے اندر جائذيگے -

ं श्री श्रब्दुल ग्रनी: तो मैं यह कहता हूं कि डिप्टी मिनिस्टर साहब ने जो कुछ फरमाया है वह एक गलन बयानी की है। उन पर चार्ज लगाया गया है कि कंस्ट्रक्टिव रिस्पों- सिविलिटी डाली गई है। मैं यह अर्ज करना चाहता हूं कि दो साल पहले जो मैं ने पिटीशन दी थी ग्रीर कैरों पर रेस्पोंसिबिलिटी डाली गई थी चूंकि मैं इस का सिगनेटरी हूं जो चार्ज शीट दिया गया था तो मैं पूछना चाहता हूं कि प्राइम मिनिस्टर साहब से चूंकि चार्जिज जो दिए हैं वह मेरे हाथ में हैं ग्रीर मैंने यह रिक्वेस्ट की थी कि उन के खिलाफ इन्क्वारी की जाय

स्रौर उन्होंने कहा कि मैं इंक्वारी करूंगा। \
जब सरदार प्रताप सिंह कहते हैं कि इंक्वारी
कीजिये तो हम भी बिल्कुल तैयार हैं। स्रौर
न सिर्फ ग्रपने प्रोसिक्यूणन को प्रोड्यूस करेंगे
बिल्क जुडिशियल या सुप्रीम कोर्ट का कोई
भी जज जो भी फैंसला देगा उसके मुताबिक
या हम ग्रन्दर जायेंगे या वह जेल के ग्रन्दर
जायेंगे।

श्री जवाहरलाल नेहरू: मैंने जनाब की यह एक तकरीर सुनी जोिक एक प्रोसीक्यूणन की स्पीच मालूम होती है किसी मुकदमे में। उन्होंने अपनी तकरीर में कोई सवाल नहीं फरमाया।

[कई माननीय सदस्य खड़े हुए]

श्री सभापति : ग्राप सब साहबान तय कर लें कि पहले कौन साहब बोलना चाहता है।

श्री राम सहाय : मैं यह ग्रर्ज करना चाहता हूं कि उधर वालों की ही बात ज्यादा सुनी जाती है। भेरा क्वेश्चन यह है . . .

SHRI A. B. VAJPAYEE: On a point of order, Sir. Mr. Abdul Ghani has put a definite question whether the Sub-committee appointed by the Congress Committee . . .

MR. CHAIRMAN: He has brought in so many things. It is a long thing.

SHRI A. B. VAJPAYEE: Not so many things, Sir. There is one straight question, specific question whether the Sub-committee found the Chief Minister guilty of constructive responsibility in the matter. Unless the report is made available to the House, how can we know what the Sub-committee recommended?

DIWAN CHAMAN LALL: It is neither an official report nor an official matter. It has got nothing whatever to do with the Government.

^{†[]} Hindi transliteration.

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MR. CHAIRMAN: I do not want this matter to be argued.

SHRI A. B. VAJPAYEE: SIR, I seek your intervention. The Deputy Minister in his reply has referred to some enquiry conducted by the Congress President

MR CHAIRMAN: He has referred to it but he also said that charges and the additional charges are now under consideration.

SHRI A. B. VAJPAYEE He has also stated that the Sub-committee did not find the Chief Minister guilty. Mr. Abdul Ghani says that the Subcommittee did find the Chief Minister guilty of constructive responsibility. How are we to decide it?

(Some hon. Members rose to speak.)

MR CHAIRMAN: So many? One. two, three, four, five, six. Mr. Ram Sahai

श्री राम सहाय : भेरी श्रर्ज यह है कि क्या मैं जान सकंगा कि प्रधान मंत्री जी को किसी स्टेट के चीफ़ मिनिस्टर के बारे में इस प्रकार की जांच करने का कोई ग्रधिकार है · ग्रौर इस बारे में हाउस में इस प्रकार की कोई बात करने का ग्रधिकार है ?

(भी जवाहरलाल नेहरू : मैं ने शरू में कहा कि इस का कोई स्रधिकार नहीं है । स्रगर कांग्रेस ने कुछ किया है तो बहैसियत एक सरकारी कानून के नहीं बल्कि कांग्रेस का जो रिक्ता है उस से किया है। 🏃

SHRI GANGA SHARAN SINHA: SIL. normally I do not think this House can ask for any such report, but here a reference has been made in the reply. With regard to that reply, there is some dispute regarding the fact. In the reply it has been stated that the Chief Minister was exonerated or the charges had no substance. But here is an hon. Member who says that it is not correct and wrong informa-

tion is being given to the House. Therefore that report should be placed before this House Sir. Secondly, when the Government mentions something from that report it is supposed that the report is the possession of the Government—and once a reference has been made. I think this house is entitled to see the report. When there is a dispute regarding the fact. I think the Prime Minister should make available that report to the house.

SHRI JAWAHARLAL NEHRU: Sir, it is not under my custody and it has not been under my custody at any time. I heard about it. Perhaps the hon. Member who spoke first earlier said it was not two years ago but it was five years ago. Well, I cannot remember the exact date. Maybe three years ago or four years ago, I do not remember it, it is a long time now. I never had it, nor could I possibly take it from anybody. And do not agree with the hon. Member who just now spoke that because a reference is made here, therefore the report should be made available. Reference was made in this connection that many of these charges were put forward some years ago and at that time- it my recollection—thev substance and the considered of Congress Committee no doubt enquired into them but decided not to proceed further. I do not what is meant by 'constructive resnot ponsibility'—I do remember it. Something may have said — constructive responsibility -but in the balance they said these had no great substance. However, this is not mentioned in the reply in any defence but the fact is that these things were considered some years ago and they are again considered.

SHRI B. K. P. SINHA: May I know Sir, if it is the opinion of the Prime Minister that in spite of the wide powers vested by the Constitution in the Union Government and the President of India to supersede a and to issue directive, Government the Prime Minister of India as Prime Minister of India cannot go into such questions regarding a Chief Minister?

Shri JAWAHARLAL NEHRU: I do not speak either constitutionally or in some other capacity. Constitutionally I do not think the Prime Minister can take any steps. He can, of course, if he thinks that the conditions are fulfilled, submit his opinion to the President but if he is convinced and the President is convinced, only then can this question arise. But in other capacities it is certainly open to the Prime Minister to give his advice to anybody.

(Interruption)

Mr. CHAIRMAN: Next question.

SHRI CHANDRA SHEKHAR: Sir, the Prime Minister has made a wrong statement. Here is a report by Shri Shriman Narayan and press cutting of Pandit Jawaharlal Nehru's statement.



(Interruptions)

Shri JAIRAMDAS DAULATRAM: On a point of order, Sir. I want to know whether hon. Members are entitled to disobey the Rules of Procedure of the House. Once the Chairman closes an item and takes up the next item, are we entitled to continue dealing with the closed item?

MR. CHAIRMAN: I am quite sure they are not. They should obey the Chair. I am also happy to note that they do but the transition takes a little time.

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Shri CHANDRA SHEKHAR: Sir, I request your—ruling on my point of order. If any Minister makes a wrong statement in the House, whether it is the right of an other Member to challenge that statement or not. If he has the right, then I say that the Prime Minister has made a wrong statement. The Report was submitted by Shri Shriman Narayan on May

19th, 1958 and the Prime Minister made a Press Statement on 4th June regarding this Report.

MR. CHAIRMAN: Mr. Chandra Shekhar, you go a little slow. You first put a question and then you presume what the reply to that question is and you go on making a statement. That is wrong. It is not right, neither does the point of order stand.

Shri CHANDRA SHEKHAR: Sir, I want your ruling on this point of order whether when a Minister makes a wrong statement, any Member has the right to challenge that statement.

MR. CHAIRMAN: But you did not wait for my reply; you proceeded to say something which was very wrong.

SHRI DAHYABHAI V. PATEL: He was only explaining his point of order.

MR. CHAIRMAN: No, he was saying what he woud have said if I had permitted him to do so.

Shri DAH) SIAI V. PATEL: We are interrupted by hon. Members on the other side. You are very kind and considerate. Sir, but the hon. Members interrupt us from the other side. There are so many Members on the other side who are assuming and abrogating your power and they are interrupting Members on this side.

MR CHAIRMAN: If there are too many interruptions from any side, they are from your side. I hope that will not be done.

SHRI B. D. KHOBARAGADE: Sir, may I submit to you, Sir, that . . .

Mr. CHAIRMAN: No. The Question Hour is over.

SHRI B. D. KHOBARAGADE: Sir, it is not something relating to the questions. I only make a submission. You know we have to depend on you

for help and support for protecting safeguarding the rights individual Members. Shri Chandra has pointed out that the Shekhar Prime Minister has made a statement and that he has evidence to prove that what the Prime Minister has said is incorrect, that he has made an incorrect statement. Sir, we have to depend on you to help and support so that our rights are safeguarded and our stand is vindicated. If the hon. Member is able to prove that the Prime Minister has made a wrong statement, he should be given a chance to prove that the Prime Minister has made a wrong statement. We depend on you, Sir, to safeguard our rights

SHRI CHANDRA SHEKHAR: How can you deny that point of order? Is it not our right to have a ruling from the Chair? You should give your ruling on the point of order whether we have that right or not. I have raised a specific point of order, namely, whether if any hon. Minister makes a wrong statement, any Member has the right to challenge that statement or not.

MR. CHAIRMAN: My ruling is that he has the right to challenge it, but you cannot challenge it now because the Question Hour is over. You can do it at some other time.

We take up the Short Notice Question.

SHRI G. MURAHARI: I strongly protest against this sort of procedure, because this has nothing to do with the Question Hour. He has raised a specific point of order. There is a wrong statement by the Prime Minister and it should be taken up here and now.

MR. CHAIRMAN: Mr. Murahari, you will consider your language when you say that you strongly protest against what the Chair has done.

Suri G. MURAHARI: I take full responsibility for whatever statement I made because . . .

MR. CHAIRMAN: You are not supposed to do that, I hope you will learn.

Shri G. MURAHARI: I am not speaking against your ruling. I am only saying that on this question, you should give your ruling. When the Prime Minister makes a wrong statement, can he get away with it? Either he should prove it or the other should be allowed the opportunity to prove it to be wrong.

MR. CHAIRMAN: I am grateful to Mr. Murahari for telling me what I should do. I have given my ruling, and that is that if a Minister makes a wrong statement, any Member is entitled to challenge it. That is all. You can take some other opportunity to challenge it. The Question Hour is over and I will not allow it.

SHORT NOTICE QUESTION AND ANSWER

IMPORT AND PRICE OF FERTILIZERS

- SHRI N. C. KASLIWAL: Will the Minister of FOOD AND AGRICULTURE be pleased to state:
- (a) whether Government propose to give high priority in the matter of allocation of foreign exchange for importing fertilizers; and
- (b) whether there is any proposal under consideration by Government to appoint a small expert committee to explore ways to reduce the price of fertilizers?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD AND AGRICULTURE (SHRI RAM SUBHAG SINGH): (a) Yes, Sir.

(b) There is no such proposal, to appoint an expert committee.

SHRI N. C. KASLIWAL: Sir, I am grateful to the hon. Minister for giving the answer "Yes" to part (a) of my question. But may I enquire whether the Ministry is considering